

### Kerala Co-Operative Societies (Amendment) Act, 1995

## 6 of 1995

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Section 80
- 3. Insertion Of Schedule
- 4. Repeal And Saving

### Kerala Co-Operative Societies (Amendment) Act, 1995

#### 6 of 1995

An Act further to amend the Kerala Co-operative Societies Act, 1969 WHEREAS it is expedient further toamend the Kerala Cooperative Societies Act, 1969, for the purpose hereinafter appearing: BE it enacted in the Forty-sixth Year of the Republic of India as follows:-

### 1. Short Title And Commencement :-

(1) This Act may be called the Kerala Co-operative Societies (Amendment) Act, 1995.

(2) It shall be deemed to have come into force on the 25th day of April, 1995.

### 2. Amendment Of Section 80 :-

In section 80 of the Kerala Co-operative Societies Act, 1969 (21 of 1969), (hereinafter referred to as the principal Act), after subsection (3), the following, sub-sections shall be inserted, namely:

"(3A) Notwithstanding anything contained in this Act or the rules made or orders issued thereunder or in the bye-laws of any society relating to the recruitment and conditions of service of officers and servants of societies, all appointments of officers and servants of societies mentioned in the Schedule for which direct recruitment is resorted to shall be made from a select list of candidates furnished by the Kerala Public Service Commission.

(3B) All appointments made by direct recruitment to the societies referred to in sub-section (3A) on or after the 25th day of April,

1995 and before the date of publication of the Kerala Co-operative Societies (Amendment) Ordinance, 1995 (Ordinance No. 10 of 1995) shall be invalid."

## 3. Insertion Of Schedule :-

In the principal Act, the following Schedule shall be inserted in the end, namely:

"THE SCHEDULE

{See section 80 (3A)}

The Kerala State Co-operative Bank Ltd., Thiruvananthapuram

The Kerala State Co-operative Agricultural and Rural Development Bank Ltd., Thiruvananthapuram.

The Kerala State Federation of Scheduled Castes/Scheduled Tribes Development Co-operatives, Thiruvananthapuram.

The Kerala State Co-operative Housing Federation Ltd., No. 4330, Ernakulam.

The Kerala Co-operative Milk Marketing Federation Ltd., Thiruvananthapuram.

The Kerala State Co-operative Marketing Federation Ltd., Ernakulam.

The Kerala State Co-operative Rubber Marketing Federation Ltd., Ernakulam.

The Kerala Kera Karshaka Sahakarana Federation Ltd., No. 4370, (Kerafed), Thiruvananthapuram.

The Kerala State Co-operative Federation for Fisheries Development Ltd., (Matsyafed), Thiruvananthapuram.

The Kerala State Co-operative Consumers Federation Ltd., Ernakulam.

The Kerala State Cashew Workers Apex Industrial Co-operative Society Ltd., {IND (ST)]}12, Kollam.

The Kerala State Handloom Weavers Co-operative Society Ltd. No. H. 232, Thiruvananthapuram.

The Kerala State Handicraft Apex Co-operative Society Ltd. No. H. 231, Ernakulam.

The Kerala State Co-operative Coir Marketing Federation Ltd., Alappuzha.

The Kerala State Co-operative Textile Federation Ltd., IND MT (ST) I (TEXFED), Trichur.

The Thiruvananthapuram District Co-operative Bank Ltd, No. 4312. Kollam District Co-operative Bank Ltd. No 4311.

The Pathanamthitta District Co-operative Bank Ltd. No. 4365.

The Alappuzha District Co-operative Bank Ltd., No. 4310 Kottayam District Co-operative Bank Ltd..No. 4309 Idukki District Co-operative Bank Ltd..No. 4334 Ernakulam District Co-operative Bank Ltd..No.4325. Thrlssur District Co-operative Bank Ltd. No. 60. Palakkad District Co-operative Bank Ltd. No. P. 521. Malappuram District Co-operative Bank Ltd. No. 7. 521. Kozhikode District Co-operative Bank Ltd. No. F. 1635. Wayanad District Co-operative Bank Ltd. No. 4357. Kannur District Co-operative Bank Ltd. No. C. 266. Kasaragod District Co-operative Bank Ltd. No. 4367."

# 4. Repeal And Saving :-

(1) The Kerala Co-operative Societies (Amendment) Ordinance, 1995 (10 of 1995), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.